

[To be published in the Gazette of India Extraordinary Part II, Section 3, Sub- section (i)]

Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

Notification
No. 46/2015-Customs (N.T.)

New Delhi, 18th May, 2015

G.S.R. (E)....- In exercise of the powers conferred by section 157 read with section 50 of the Customs Act, 1962 (52 Of 1962), the Central Board of Excise and Customs hereby makes following amendment in Shipping Bill (Electronic Declaration) Regulations, 2011 namely:-

In the Shipping Bill (Electronic Declaration) Regulations, 2011, in the ANNEXURE,-

(i) for the words starting with "DECLARATION " and ending with "signature", the following shall be substituted, namely:-

"DECLARATION

I/We declare that the particulars given herein above are true, correct and complete.

I/We enclose herewith copies of the following documents*.

1. Duty Exemption Entitlement Certificate/ Advance Authorisation/ Duty Free Import Declaration Authorisation
2. Invoice/Invoice cum packing list
3. Quota/Inspection certificates
4. Others (Specify)

Name of the Exporter:		Name of Customs Broker:	
Designation		Designation	
		Identity Card Number	

I/We undertake to abide by the provisions of Foreign Exchange Management Act, 1999, as amended from time to time, including realisation or repatriation of foreign exchange to or from India.

* To be submitted with the exports goods in the warehouse.

Date

Signature:.....";

(ii) APPENDIX-1 shall be omitted.

[F. No. 450/25/2013- Cus IV (Pt)]

(R.P.Singh)
Director to the Government of India

NOTE: The Principal Regulations were notified vide Notification No. 80/2011-Customs (N.T.), dated 25th November 2011 and published in the Gazette Of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 839 (E), dated 25th November 2011.